

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/TT/2014

Coram:

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M. K.Iyer, Member

Date of Hearing: 17.09.2015

Date of Order: 07.10.2015

In the Matter of

Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999, CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for fixed and Thyristor controlled series compensation for 400 kV D/C Raipur- Rourkela line at Raipur in Western Region.

And in the Matter of

Power Grid Corporation of India Ltd,
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi. 110 016.
Corporate Centre : 'SAUDAMINI', Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana).

.....Petitioner

Versus

1. Madhya Pradesh Power Trading Co. Ltd.
Shakti bhawan, Rampur
Jabalpur - 482 008
2. Maharashtra State Electricity Distribution Co. Ltd.
Prakashgad, 4th floor
Andheri (east), Mumbai - 400 052
3. Gujarat Urja Vikas Nigam Ltd.
Sardar Patel Vidyut Bhawan, Race Course Road



Vadodara - 390 007

4. Electricity Department
Govt. of Goa, Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa - 403 001
5. Electricity Department
Administration of Daman & Diu
Daman - 396 210
6. Electricity Department
Administration of Dadra Nagar Haveli
U.T., Silvassa - 396 230
7. Chhattisgarh State Electricity Board
P.O.Sunder Nagar, Dangania, Raipur
Chhatisgaarh-492013
8. Madhyapradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road,
Indore-452 008

....Respondents

The following were present:

For Petitioner: Shri A.M.Pavgi, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.Prasad, PGCIL
Shri Mohd. Mohsin, PGCIL

For Respondents: None

ORDER

The petition has been preferred by Power Grid Corporation of India Ltd, a transmission licensee, for revision of tariff under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Regulations”) based on truing up of expenditure for the period 1.4.2009 to 31.3.2014 and for determination of tariff under



Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Regulations”) for the period from 1.4.2014 to 31.3.2019 in respect of fixed and Thyristor controlled series compensation for 400 kV D/C Raipur- Rourkela line at Raipur (hereinafter referred to as “transmission system”).

2. The respondents are distribution licensees, who are procuring transmission service from the petitioner, mainly beneficiaries of Western Region.

3. The petitioner has built the transmission system in Western Region and the same has been put under commercial operation w.e.f. dated 1.11.2004. The petitioner had approached the Commission vide Petition No. 70/2010 for determination of tariff for 2009-14 tariff period. The Commission, on 18.8.2010, had approved the tariff based on the admitted capital cost of ₹ 12201.05 lakh as on 31.3.2009 as given below:

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	641.13	641.13	641.13	641.13	641.13
Interest on Loan	495.38	444.09	392.78	341.46	290.10
Return on Equity	551.69	551.69	551.69	551.69	551.69
Interest on Working Capital	45.67	45.20	44.77	44.37	44.01
O & M Expenses	209.60	221.60	234.28	247.68	261.84
Total	1943.48	1903.72	1864.65	1826.33	1788.78

4. As per Regulation 6 of the 2009 Regulations, the Commission shall carry out truing up exercise along with the tariff petition filed for the next tariff period, with respect to the capital expenditure including additional capital expenditure incurred up to 31.3.2014, as admitted by the Commission after prudence check at the time of truing up. Further, as per Regulation 15 of the 2009 Regulations, the petitioner is required to adjust the yearly impact of MAT rate in the truing up petition for 2009-14 tariff period. The petitioner has submitted that in case interest on loan was calculated on basis of prevailing rates for the determination of tariff, any change in the rate of interest



subsequently during the tariff period will be considered at the time of truing up. In this context, the petitioner has relied upon the Commission's order dated 8.6.2011 in Petition No. 238/2010.

5. The petitioner has made following submissions in regard to revision of tariff in accordance with Regulation 6 of the 2009 Regulations for 2009-14:

- a) The additional capital expenditure during the 2009-14 tariff period is NIL and hence, the tariff has been claimed based on the admitted capital cost of ₹ 12201.05 lakh by the Commission in order dated 18.8.2010 in Petition No 70/2010;
- b) The variation in the tax rate during the 2009-14 tariff period applicable to the petitioner as per the Finance Act of the relevant year for the purpose of grossing up of ROE has been furnished as under:

Year	MAT Rate (in %)	Grossed up ROE (Base rate/(1-t) (in %)
2009-10	16.995	18.674
2010-11	19.931	19.358
2011-12	20.008	19.377
2012-13	20.008	19.377
2013-14	20.961	19.610

- c) The petitioner has claimed the interest on loan based on actual interest rates for each year during the 2009-14 period and also submitted relevant documents vide affidavit dated 26.6.2014.

6. Based on aforesaid, the petitioner has claimed the revision of tariff for 2009-14 tariff period as follows:



(₹ in lakh)

Period	2009-10	2010 – 11	2011 -12	2012 – 13	2013 - 14
Revised AFC based on truing up	1981.91	1964.21	1925.77	1887.47	1857.43

7. The petitioner has further claimed the transmission tariff for the period 2014-19 in accordance with the 2014 Regulations as follows:

(₹ in lakh)

Period	2009-10	2010 – 11	2011 -12	2012 – 13	2013 - 14
Annual Fixed Cost	1787.73	1743.50	1699.29	1320.56	1299.05

8. The petitioner has made following submissions in regard to determination of tariff for 2014-19 as under:

- a) The depreciation has been claimed in accordance with Regulation 27 of the 2014 Regulations;
- b) The petitioner has prayed for grossing up of ROE at MAT rate of 20.961% prevailing in 2013-14 which shall be trued up with actual tax rate in accordance with clause 25 (3) of the 2014 Regulations;
- c) The petitioner has prayed for reimbursement of service tax if it is subjected to such tax in future;
- d) The petitioner has considered interest on loan on the basis of rate prevailing as on 1.4.2014 and prayed that the change in interest rate due to floating rate of interest applicable, if any, during 2014-19 period will be adjusted;
- e) The wage revision of the employees of the petitioner company is due during 2014-19 and actual impact of wage hike will be effective from a future date.



The scheme of wage revision applicable to CPSUs being binding on the petitioner, the petitioner sought liberty to approach the Commission for suitable revision in the norms for O&M expenditure for claiming the impact of wage hike, if any, during 2014-19.

9. The petitioner has served the petition to the Respondents and notice of this application has been published in the news paper in accordance with the CERC (Procedure for making of application for determination of tariff, Publication of the application and other related matters) Regulations, 2004. No submissions have been made by the Respondents. No comments/objections have been received from the public in response to the notice in newspaper. The hearing in this matter was held on 17.9.2015.

TRUE UP ANNUAL FIXED CHARGES FOR 2009-14 PERIOD

10. We have considered the submissions of the petitioner in respect of truing up of annual fixed charged for 2009-14 tariff period. The revision of tariff for 2009-14 period has been determined as discussed below:

- a) The capital cost of ₹ 12,201.05 lakh admitted by the Commission as on 31.3.2009 has been considered as opening capital cost as on 1.4.2009 for determination of tariff in accordance with Regulation 7 of the 2009 Regulations;
- b) The petitioner has not claimed any additional capital expenditure for 2009-14 period;
- c) The Regulation 15 of the 2009 Regulations provides for the grossing up of ROE with the actual tax rate for the purpose of return on equity. The



petitioner has submitted the MAT rate applicable during the various years. Return on equity has been worked out by considering year wise MAT rate submitted by the petitioner in accordance with Regulation 15 of the 2009 Regulations;

- d) Regulation 16 of the 2009 Regulations provide the methodology for working out weighted average rate of interest on loan. The Commission in its earlier order dated 8.6.2011 in Petition No. 238/2010 has held that in case of floating rate of interest, any change in the rates of interest during the tariff period will be considered at the time of true up. Accordingly, the interest on loan has been worked out and details of weighted average rate of interest are placed at Annexure-1.
- e) Depreciation, Interest on Working Capital and Operation & Maintenance Expenses has been considered in accordance with the 2009 Regulations.

11. Accordingly, the annual fixed charges for the transmission system under the petition has been worked out and allowed as under:

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Block					
Opening Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Average Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Depreciation					
Rate of Depreciation	5.2548%	5.2548%	5.2548%	5.2548%	5.2548%
Depreciable Value	10980.95	10980.95	10980.95	10980.95	10980.95
Remaining Depreciable Value	8491.10	7849.96	7208.83	6567.69	5926.56
Depreciation	641.13	641.13	641.13	641.13	641.13
Interest on Loan					
Gross Normative Loan	9045.10	9045.10	9045.10	9045.10	9045.10
Cumulative Repayment upto Previous Year	2489.85	3130.98	3772.12	4413.25	5054.39



Net Loan-Opening	6555.25	5914.12	5272.98	4631.85	3990.71
Additions	0.00	0.00	0.00	0.00	0.00
Repayment during the year	641.13	641.13	641.13	641.13	641.13
Net Loan-Closing	5914.12	5272.98	4631.85	3990.71	3349.58
Average Loan	6234.68	5593.55	4952.41	4311.28	3670.14
Weighted Average Rate of Interest on Loan	7.9456%	7.9393%	7.9311%	7.9200%	7.9044%
Interest	495.38	444.09	392.78	341.46	290.10
Return on Equity					
Opening Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Additions	0.00	0.00	0.00	0.00	0.00
Closing Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Average Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Return on Equity (Base Rate)	15.50%	15.50%	15.50%	15.50%	15.50%
MAT rate for the respective year	16.9950%	19.9305%	20.0078%	20.0078%	20.9605%
Rate of Return on Equity	18.674%	19.358%	19.377%	19.377%	19.610%
Return on Equity	589.34	610.93	611.53	611.53	618.88
Interest on Working Capital					
Maintenance Spares	31.44	33.24	35.14	37.15	39.28
O & M expenses	17.47	18.47	19.52	20.64	21.82
Receivables	330.32	327.36	320.96	314.57	309.56
Total	379.23	379.07	375.62	372.36	370.66
Interest	46.46	46.44	46.01	45.61	45.41
Annual Transmission Charges					
Depreciation	641.13	641.13	641.13	641.13	641.13
Interest on Loan	495.38	444.09	392.78	341.46	290.10
Return on Equity	589.34	610.93	611.53	611.53	618.88
Interest on Working Capital	46.46	46.44	46.01	45.61	45.41
O & M Expenses	209.60	221.60	234.28	247.68	261.84
Total	1981.92	1964.19	1925.74	1887.41	1857.37

ANNUAL FIXED CHARGES FOR 2014-19

12. We have considered the submissions of the petitioner in respect of tariff for 2014-19 tariff period. The tariff for 2014-19 period has been determined as discussed below:

- a) The capital cost of ₹ 12,201.05 lakh admitted by the Commission as on 31.3.2014 has been considered as opening capital cost as on 1.4.2014 for



determination of tariff in accordance with Regulation 9 of the 2014 Regulations;

- b) The petitioner has not claimed any projected additional capital expenditure during 2014-19 period;
- c) The Regulation 24 read with Regulation 25 of the 2014 Regulations provides the grossing up of return on equity with the effective tax rate for the purpose of return on equity. It further provides that in case the generating company or transmission licensee paying Minimum Alternative Tax (MAT), the MAT rate including surcharge and cess will be considered for the grossing up of return on equity. The petitioner has submitted that MAT rate is applicable to the petitioner's company. Accordingly, the MAT rate applicable during the 2013-14 has been considered for the purpose of return on equity which shall be trueed up with actual tax rate in accordance with clause 25 (3) of the 2014 Regulations;
- d) The weighted average interest on loan has been considered on the basis of rate prevailing as on 1.4.2014. The petitioner has prayed that the change in Interest rate due to floating rate of interest applicable, if any, during 2014-19 period will be adjusted. Accordingly, the floating rate of interest, if any, shall be considered at the time of true up or next revision of tariff. By considering above, the interest on loan has been worked out in accordance with Regulation 26 of the 2014 Regulations and details of weighted average rate of interest are placed at Annexure-2.
- e) Life of the assets covered in the instant petition works out to 25 years as per Regulation 27 of the 2014 Regulations. Further, asset has will be completing 12 years on 31.12.2017 and thus depreciation till 2016-17 has been calculated by



straight line method and for 2017-18 and 2018-19 has been calculated based on the remaining depreciable value to be recovered in the balance useful life.

- f) Interest on Working Capital and Operation & Maintenance Expenses has been considered in accordance with the 2014 Regulations.

13. Accordingly, the annual fixed charges for the transmission system under the petition has been worked out and allowed as under:

(₹ in lakh)					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Block					
Opening Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Average Gross Block	12201.05	12201.05	12201.05	12201.05	12201.05
Depreciation					
Rate of Depreciation	5.2548%	5.2548%	5.2548%	5.2548%	5.2548%
Depreciable Value	10980.95	10980.95	10980.95	10980.95	10980.95
Elapsed Life (Beginning of the year)	9	10	11	12	13
Weighted Balance Useful life of the combine assets	16	15	14	13	12
Remaining Depreciable Value	5285.42	4644.29	4003.15	3362.02	3103.40
Depreciation	641.13	641.13	641.13	258.62	258.62
Interest on Loan					
Gross Normative Loan	9045.10	9045.10	9045.10	9045.10	9045.10
Cumulative Repayment upto Previous Year	5695.52	6336.66	6977.79	7618.93	7877.54
Net Loan-Opening	3349.58	2708.44	2067.31	1426.17	1167.56
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	641.13	641.13	641.13	258.62	258.62
Net Loan-Closing	2708.44	2067.31	1426.17	1167.56	908.94
Average Loan	3029.01	2387.87	1746.74	1296.86	1038.25
Weighted Average Rate of Interest on Loan	7.8807%	7.8401%	7.7551%	7.4701%	6.6953%
Interest	238.71	187.21	135.46	96.88	69.51
Return on Equity					
Opening Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Additions	0.00	0.00	0.00	0.00	0.00



Closing Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Average Equity	3155.95	3155.95	3155.95	3155.95	3155.95
Return on Equity (Base Rate)	15.50%	15.50%	15.50%	15.50%	15.50%
MAT rate for FY 2014-15 (%)	20.961%	20.961%	20.961%	20.961%	20.961%
Rate of Return on Equity (%)	19.610%	19.610%	19.610%	19.610%	19.610%
Return on Equity	618.88	618.88	618.88	618.88	618.88
Interest on Working Capital					
Maintenance Spares	36.18	37.38	38.62	39.91	41.23
O & M expenses	20.10	20.77	21.46	22.17	22.90
Receivables	297.96	290.58	283.22	212.92	209.81
Total	354.24	348.73	343.30	275.00	273.93
Interest	47.82	47.08	46.34	37.12	36.98
Annual Transmission Charges					
Depreciation	641.13	641.13	641.13	258.62	258.62
Interest on Loan	238.71	187.21	135.46	96.88	69.51
Return on Equity	618.88	618.88	618.88	618.88	618.88
Interest on Working Capital	47.82	47.08	46.34	37.12	36.98
O & M Expenses	241.20	249.20	257.48	266.04	274.84
Total	1787.75	1743.51	1699.30	1277.54	1258.83

14. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. The petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with Regulation 42 of the 2009 Tariff Regulations.

15. The petitioner has prayed for reimbursement of service tax if it is subjected to such tax in future. In our view, the petitioner's prayer is premature at this stage and cannot be entertained.

16. The petitioner shall be entitled for reimbursement of licence fee in accordance with Regulation 42A (1) (b) of the 2009 Regulations for 2009-14 period and in accordance with Regulation 52 (2) (b) of the 2014 Regulations.



17. The petitioner has submitted that O&M Expenses for the year 2014-19 had been arrived at on the basis of normalized actual O&M Expenses during the period 2008-13. The petitioner has further submitted that the wage revision of the employees of the petitioner company is due during 2014-19 and actual impact of wage hike which will be effective from a future date has also not been factored in fixation of the normative O&M rate specified for the tariff block 2014-19. The petitioner has also prayed that it will approach the Commission for suitable revision in the norms of O&M expenses for claiming the impact of such increase. We have considered the submission of the petitioner. We would like to clarify that any application filed by the petitioner in this regard will be dealt with in accordance with the appropriate provisions of the 2014 Regulations.

18. The petitioner is directed to work out the tax on return on equity and the deferred tax liability for the period 2014-19 as per the observations made in order dated 15.4.2015 in Petition No. 532/TT/2014.

Sharing of Transmission Charges

19. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time as provided in Regulation 43 of the 2014 Regulations.

20. This order disposes of Petition No. 155/TT/2014.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member



CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN						
						(₹ in lakh)
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	Bond XII					
	Gross loan opening	39.00	39.00	39.00	39.00	39.00
	Cumulative Repayment upto DOCO/previous year	13.00	16.25	19.50	22.75	26.00
	Net Loan-Opening	26.00	22.75	19.50	16.25	13.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	3.25	3.25	3.25	3.25	3.25
	Net Loan-Closing	22.75	19.50	16.25	13.00	9.75
	Average Loan	24.38	21.13	17.88	14.63	11.38
	Rate of Interest	9.70%	9.70%	9.70%	9.70%	9.70%
	Interest	2.36	2.05	1.73	1.42	1.10
	Repayment Schedule	12 Annual Instalment from 28.03.2006				
2	Bond XIII- Option I					
	Gross loan opening	5800.00	5800.00	5800.00	5800.00	5800.00
	Cumulative Repayment upto DOCO/previous year	1450.00	1933.33	2416.67	2900.00	3383.33
	Net Loan-Opening	4350.00	3866.67	3383.33	2900.00	2416.67
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	483.33	483.33	483.33	483.33	483.33
	Net Loan-Closing	3866.67	3383.33	2900.00	2416.67	1933.33
	Average Loan	4108.33	3625.00	3141.67	2658.33	2175.00
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	354.55	312.84	271.13	229.41	187.70
	Repayment Schedule	12 Annual Instalment from 31.07.2006				
3	Bond XV					
	Gross loan opening	2850.00	2850.00	2850.00	2850.00	2850.00
	Cumulative Repayment upto DOCO/previous year	475.00	712.50	950.00	1187.50	1425.00
	Net Loan-Opening	2375.00	2137.50	1900.00	1662.50	1425.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	237.50	237.50	237.50	237.50	237.50
	Net Loan-Closing	2137.50	1900.00	1662.50	1425.00	1187.50
	Average Loan	2256.25	2018.75	1781.25	1543.75	1306.25
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%



	Interest	150.72	134.85	118.99	103.12	87.26
	Repayment Schedule	12 Annual Instalment from 23.02.2008				
4	Bond XVIII (ADDCAP FOR 2005-06)					
	Gross loan opening	6.00	6.00	6.00	6.00	6.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.50	1.00	1.50	2.00
	Net Loan-Opening	6.00	5.50	5.00	4.50	4.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.50	0.50	0.50	0.50	0.50
	Net Loan-Closing	5.50	5.00	4.50	4.00	3.50
	Average Loan	5.75	5.25	4.75	4.25	3.75
	Rate of Interest	8.15%	8.15%	8.15%	8.15%	8.15%
	Interest	0.47	0.43	0.39	0.35	0.31
	Repayment Schedule	12 Annual Instalment from 09.03.2010				
	Total Loan					
	Gross loan opening	8695.00	8695.00	8695.00	8695.00	8695.00
	Cumulative Repayment upto DOCO/previous year	1938.00	2662.58	3387.17	4111.75	4836.33
	Net Loan-Opening	6757.00	6032.42	5307.83	4583.25	3858.67
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	724.58	724.58	724.58	724.58	724.58
	Net Loan-Closing	6032.42	5307.83	4583.25	3858.67	3134.08
	Average Loan	6394.71	5670.13	4945.54	4220.96	3496.38
	Rate of Interest	7.9456%	7.9393%	7.9311%	7.9200%	7.9044%
	Interest	508.10	450.17	392.23	334.30	276.37



CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN						
(₹ in lakh)						
	Details of Loan	2014-15	2015-16	2016-17	2017-18	2018-19
1	Bond XII					
	Gross loan opening	39.00	39.00	39.00	39.00	39.00
	Cumulative Repayment upto DOCO/previous year	29.25	32.50	35.75	39.00	39.00
	Net Loan-Opening	9.75	6.50	3.25	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	3.25	3.25	3.25	0.00	0.00
	Net Loan-Closing	6.50	3.25	0.00	0.00	0.00
	Average Loan	8.13	4.88	1.63	0.00	0.00
	Rate of Interest	9.70%	9.70%	9.70%	9.70%	9.70%
	Interest	0.79	0.47	0.16	0.00	0.00
	Repayment Schedule	12 Annual Instalment from 28.03.2006				
2	Bond XIII- Option I					
	Gross loan opening	5800.00	5800.00	5800.00	5800.00	5800.00
	Cumulative Repayment upto DOCO/previous year	3866.67	4350.00	4833.33	5316.67	5800.00
	Net Loan-Opening	1933.33	1450.00	966.67	483.33	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	483.33	483.33	483.33	483.33	0.00
	Net Loan-Closing	1450.00	966.67	483.33	0.00	0.00
	Average Loan	1691.67	1208.33	725.00	241.67	0.00
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	145.99	104.28	62.57	20.86	0.00
	Repayment Schedule	12 Annual Instalment from 31.07.2006				
3	Bond XV					
	Gross loan opening	2850.00	2850.00	2850.00	2850.00	2850.00
	Cumulative Repayment upto DOCO/previous year	1662.50	1900.00	2137.50	2375.00	2612.50
	Net Loan-Opening	1187.50	950.00	712.50	475.00	237.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	237.50	237.50	237.50	237.50	237.50
	Net Loan-Closing	950.00	712.50	475.00	237.50	0.00
	Average Loan	1068.75	831.25	593.75	356.25	118.75
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	71.39	55.53	39.66	23.80	7.93
	Repayment Schedule	12 Annual Instalment from 23.02.2008				
4	Bond XVIII (ADDCAP FOR 2005-06)					



Gross loan opening	6.00	6.00	6.00	6.00	6.00
Cumulative Repayment upto DOCO/previous year	2.50	3.00	3.50	4.00	4.50
Net Loan-Opening	3.50	3.00	2.50	2.00	1.50
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	0.50	0.50	0.50	0.50	0.50
Net Loan-Closing	3.00	2.50	2.00	1.50	1.00
Average Loan	3.25	2.75	2.25	1.75	1.25
Rate of Interest	8.15%	8.15%	8.15%	8.15%	8.15%
Interest	0.26	0.22	0.18	0.14	0.10
Repayment Schedule	12 Annual Instalment from 09.03.2010				
Total Loan					
Gross loan opening	8695.00	8695.00	8695.00	8695.00	8695.00
Cumulative Repayment upto DOCO/previous year	5560.92	6285.50	7010.08	7734.67	8456.00
Net Loan-Opening	3134.08	2409.50	1684.92	960.33	239.00
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	724.58	724.58	724.58	721.33	238.00
Net Loan-Closing	2409.50	1684.92	960.33	239.00	1.00
Average Loan	2771.79	2047.21	1322.63	599.67	120.00
Rate of Interest	7.8807%	7.8401%	7.7551%	7.4701%	6.6953%
Interest	218.44	160.50	102.57	44.80	8.03

